GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4291 ANSWERED ON:08.08.2014 PERFORMANCE OF NCPCR Shewale Shri Rahul Ramesh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the cases of genitoplasty and other offences have come to the notice of the National Commission for Protection of Child Rights (NCPCR) during each of the last three years and the current year, if so, the details thereof hospital and State/UT-wise and the reasons therefor along with the action taken/being taken by the NCPCR against the doctors /hospitals involved in such cases;

(b) whether the NCPCR has constituted a team to investigate such cases, if so, the details thereof and the composition of the team along with the time by which the said team is likely to submit its report;

(c) whether the government is satisfied with the performance/functioning of the NCPCR and if so, the details thereof along with the number of cases disposed of by the NCPCR during the said period, State/UT-wise; and

(d) the other steps taken/being taken by the Government to keep a check on such offences and to improve the performance/functioning of NCPCR in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) The National Commission for Protection of Child Rights (NCPCR) has not received any complaint related to genitoplasty during the last three years and the current year (2014-15).

(b) During 2011, NCPCR took suo-motu cognizance of a news pertaining to alleged genitoplasty in the State of Madhya Pradesh. The Commission constituted a team comprising of two Members from NCPCR, a Senior Paediatric Surgeon from All India Institute of Medical Science (AIIMS), a retired Head of Anatomy and Genetics, AIIMS, and a Medico-Legal Expert from Mumbai, Based on the inquiry and observations of the team, there was no evidence of such surgeries having been performed.

(c) Yes, Madam. The details of number of cases received and disposed off by NCPCR under Right to Education (RTE) Act, 2009 and non-RTE Act, 2009 cases is at Annexure I & II respectively.

(d) NCPCR is a statutory body and with existing sanctioned strength of the Commission is able and empowered enough to handle the cases under their mandate.